

<b>FORM A</b>	
<b>PUBLIC ANNOUNCEMENT</b>	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>FOR THE ATTENTION OF THE CREDITORS OF M/S. KAMALA BOARD BOX PRIVATE LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of corporate debtor	<b>Kamala Board Box Private Limited</b>
2. Date of incorporation of corporate debtor	23/02/2006
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21093WB2006PTC108254
5. Address of the registered office and principal office (if any) of corporate debtor	Jagnnathpur, Barbaria, Barasat, Jagannathpur, North 24 Parganas, Jagannathpur, West Bengal, India, 700126
6. Insolvency commencement date in respect of corporate debtor	19/08/2025 (Order was received on 26/08/2025)
7. Estimated date of closure of insolvency resolution process	15/02/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Sandip Mitra</b> Reg. No.: IBBI/IPA-001/IP-P00497/2017-18/10885
9. Address and e-mail of the interim resolution professional, as registered with the Board	53/C, Harish Mukherjee Road, Kolkata - 700025 Email: sasoso@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	53/C, Harish Mukherjee Road, Kolkata - 700025 Email: cirp.kbbpl@gmail.com
11. Last date for submission of claims	<b>09/09/2025 (14 days from the date of receipt of order)</b>
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kamala Board Box Private Limited** on 19/08/2025 (Order was received on 26/08/2025).

The creditors of **Kamala Board Box Private Limited**, are hereby called upon to submit their claims with proof on or before 09/09/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class -- in Form CA.: Not Applicable

**Submission of false or misleading proofs of claim shall attract penalties.**

**Mr. Sandip Mitra**  
Interim Resolution Professional-  
**Kamala Board Box Private Limited**  
Reg. No.: IBBI/IPA-001/IP-P00497/2017-18/10885  
AFA Valid upto: 31/12/2025  
Email: cirp.kbbpl@gmail.com

Date : 27.08.2025  
Place : Kolkata

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